

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1572 OF 2018 IN DFR NO. 3733 OF 2018**

**Dated: 13<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Ajmer Vidyut Vitran Nigam Limited &amp; Ors.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Gurha Thermal Power Company Limited &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran

**ORDER**

**(IA NO. 1572 OF 2018 - FOR URGENT LISTING)**

Heard learned counsel appearing for the Appellant.

The learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR NO. 3733 OF 2018**

Registry is directed to list the matter on **16.11.2018**, subject to curing of defects by the learned counsel for the appellant.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice N.K. Patil)**  
**Judicial Member**